

**GOVERNMENT OF INDIA  
COMMUNICATIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3337  
ANSWERED ON:13.08.2001  
PURCHASE OF EQUIPMENT BY DOT  
RAGHUNATH JHA

**Will the Minister of COMMUNICATIONS be pleased to state:**

- (a) Whether the Department of Telecommunications (DoT) has been making advance payments to vendors/companies for purchase of equipments;
- (b) If so, the reasons therefor;
- (c) the details of norms prescribed for making the payment against the purchase of equipment;
- (d) whether the Government have received any complaints in regard to violation of the said norms by the officials;
- (e) if so, the details thereof and the action taken in this regard; and
- (f) the steps taken by the Government to comply with the prescribed norms strictly?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS ( SHRI TAPAN SIKDAR )

- (a) Yes Sir. The advance payment is being done to Public Sectors Undertaking (PSUs) of Central Govt.
- (b) Advance payment is made to these PSUs for the Purchase Orders placed on them against their reserved quota supplied to Bharat Sanchar Nigam Limited / Mahanagar Telephone Nigam Limited (BSNL /MTNL) This is being made on the request of the supplier to facilitate production and timely supply of the equipment.
- (c) Mostly the payments are made for supply of material to the extent of 90-95% on proof of dispatch and inspection certificate. The payment of advance shall be made subject to the conditions that the company has furnished to the paying authority an Indemnity Bond equal to the amount of advance.
- (d) No Sir.
- (e) Question does not arise in view of reply of (d).
- (f) The norms are followed strictly.